

(C)

GOVERNMENT OF WEST BENGAL

Law Department

Legislative

West Bengal Act V of 1959

THE CHANDERNAGORE (ASSIMILATION OF LAWS) (AMENDMENT) ACT, 1959.

[Passed by the West Bengal Legislature.]

[Assent of the President was first published in the Calcutta Gazette, Extraordinary, of the 13th April, 1959.]

[13th April, 1959.]

An Act to amend the Chandernagore (Assimilation of Laws) Act, 1955.

West Ben. Act IV of 1955.

WHEREAS it is expedient to amend the Chandernagore (Assimilation of Laws) Act, 1955, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Tenth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the Chandernagore (Assimilation of Laws) (Amendment) Act, 1959. Short title.

2. After section 7 of the Chandernagore (Assimilation of Laws) Act, 1955, the following section shall be inserted, namely:— Insertion of new section in West Ben. Act IV of 1955.

“Removal of doubts regarding the extension of certain Acts to Chandernagore.

8. Notwithstanding anything to the contrary, in any judgment or decision of any court, tribunal or authority, the following Acts, that is to say,—

The West Bengal Land Development and Planning Act, 1948,

The West Bengal Non-Agricultural Tenancy Act, 1949 and

The West Bengal Estates Acquisition Act, 1953

shall extend to and be deemed always to have extended to Chandernagore with effect from the appointed day.”.

*Price—Indian, 12 nP.; English, 3d.

WBG-59/60-1690A-5M

Act IV of 1959.

Total.

Rs.

1,00,000

6,00,000

17,000

11,000

25,000

55,000

10,000

3000

1000

88

West Ben. Act XXI of 1948.

West Ben. Act XX of 1949.

West Ben. Act I of 1954.